

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

STARRED QUESTION NO:399  
ANSWERED ON:21.08.2000  
ENFORCEMENT OF RULES  
SANGEETA KUMARI SINGH DEO

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether settlement around the airports pose a serious threat to the airports and aircraft;
- (b) if so, the number of accidents caused by the proximity of such settlements;
- (c) whether the Government are considering to strongly enforce the rule that no settlements are allowed within a certain range of proximity to Airports; and
- (d) if so, the details thereof?

**Answer**

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV)

(a) to (d) A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a), (b),(c) & (d) OF LOK SABHA STARRED QUESTION NO.399 F  
21.8.2000

(a): Yes, Sir. Unauthorised settlements around the airport can pose a threat to aircraft operation as the garbage etc. thrown in open can become a source of bird attraction. Besides, settlers around the airport may cause breach of perimeter wall which could enable entrance of animals into the operational area, causing safety hazard to aircraft operations.

(b): No accident to Indian civil registered aircraft has occurred due to proximity of settlements around airport.

(c) and (d): There is no legal provision to prohibit construction of residential area near or around an airport. However, the height of the buildings are restricted to conform to various obstacle limitation surfaces, as per the standards and recommended practices laid down by the International Civil Aviation Organisation.